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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Papers to be laid on the Table.

...(Interruptions)

SHRI BASU DEB ACHARIA (BANKURA): Madam, the Hon. Minister of State for External Affairs should tender his resignation or he should be sacked...(Interruptions)

MADAM SPEAKER: Let the Papers be laid. Shri S.S. Palanimanickam.

...(Interruptions)

श्री मुलायम सिंह यादव (मैनपुरी): यह क्या बात हुई...(व्यवधान)

अध्यक्ष महोदया: पहले पेपर्स ले होने दीजिए।

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): Madam, I beg to lay on the Table:--

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:-
 - (i) The Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 2008 published in the Notification No. S.O. 2695(E) in Gazette of India dated the 19th November, 2008.
 - (ii) The Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 2008 published in the Notification No. S.O. 2696(E) in Gazette of India dated the 19th November, 2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2084/15/10)
- (3) A copy of the State Bank of India (Appointment of Employee Directors) (Amendment) Rules, 2008 (Hindi and English versions) published in the Notification No. S.O. 2697(E) in Gazette of India dated the 19th November, 2008 under sub-section (3) of Section 49 of the State Bank of India Act, 1955.

(Placed in Library, See No. LT 2085/15/10)
- (4) A copy of the Subsidiary Banks (Appointment of Employee Directors) (Amendment) Rules, 2008 (Hindi and English versions) published in the Notification No. S.O. 2698(E) in Gazette of India dated the 19th November, 2008 under sub-section (3) of Section 62 of the State Bank of India (Subsidiaries Banks) Act, 1959.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) and (4) above.

(Placed in Library, See No. LT 2086/15/10)
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944 :-
 - (i) G.S.R. 105(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 62/1995-CE dated 16th March, 1995.
 - (ii) G.S.R. 106(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 8/2003-CE dated 1st March, 2003.
 - (iii) G.S.R. 107(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 23/2003-CE dated 31st March, 2003.
 - (iv) G.S.R. 108(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory

memorandum making certain amendments in the three Notifications, mentioned therein.

- (v) G.S.R. 109(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 3/2005-CE dated 24th February, 2005.
- (vi) G.S.R. 110(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 6/2005-CE dated 1st March, 2005.
- (vii) G.S.R. 111(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 3/2006-CE dated 1st March, 2006.
- (viii) G.S.R. 112(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-CE dated 1st March, 2006.
- (ix) G.S.R. 113(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 5/2006-CE dated 1st March, 2006.
- (x) G.S.R. 114(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-CE dated 1st March, 2006.
- (xi) G.S.R. 115(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 10/2006-CE dated 1st March, 2006.
- (xii) G.S.R. 116(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 49/2006-CE dated 30th December, 2006.
- (xiii) G.S.R. 117(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting from excise duty on all equipments, instruments etc. required for initial setting up of Solar Power Project or facility.
- (xiv) G.S.R. 118(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum specifying rate of excise duty leviable under Section 3A of the Central Excise Act on chewing tobacco and branded unmanufactured tobacco.
- (xv) G.S.R. 119(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting packaged and canned soft ware for excise duties.
- (xvi) G.S.R. 120(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum providing exception from excise duty on specified goods of chapter 24.
- (xvii) The Central Excise (Amendment) Rules, 2010, published in Notification No. G.S.R. 121(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (xviii) The CENVAT Credit (Amendment) Rules, 2010, published in Notification No. G.S.R. 122(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (xix) G.S.R. 123(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 5/2006-CE (N.T.) dated 14th March, 2006.
- (xx) The Pan Masala Packing Machines (Capacity Determination and Collection of Duty) Amendment Rules, 2010, published in Notification No. G.S.R. 124(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.

- (xxi) G.S.R. 125(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 49/2008-CE (N.T.) dated 24th December, 2008.
- (xxii) G.S.R. 126(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum specifying chewing tobacco and branded unmanufactured tobacco as notified goods.
- (xxiii) The Chewing Tobacco and Unmanufactured Tobacco Packing Machines (Capacity Determination and Collection of Duty) Rules, 2010, published in Notification No. G.S.R. 127(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (xxiv) G.S.R. 69(E) published in Gazette of India dated the 10th February, 2010, together with an explanatory memorandum appointing the Commissioners of Customs (Appeals) as Central Excise Officers and invests them with the powers of the Commissioners of Central Excise (Appeals) to decide such cases in appeal as may be assigned to them by the Chief Commissioners of Central Excise within their respective jurisdictions.
- (xxv) G.S.R. 931(E) published in Gazette of India dated the 30th December, 2009, together with an explanatory memorandum to invest the Commissioner of Central Excise (Appeals), Mangalore with all the powers of the Commissioner of Central Excise (Appeals), Bangalore-II.
- (xxvi) G.S.R. 83(E) published in Gazette of India dated the 17th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 62/95-CE dated 16th March, 1995.

(Placed in Library, See No. LT 2087/15/10)

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R. 91(E) published in Gazette of India dated the 19th February, 2010, together with an explanatory memorandum seeking to impose final anti dumping duty, based on the recommendation of designated authority in the sunset review findings, on imports of Melamine, originating in, or exported from, People's Republic of China and imported into India.
- (ii) G.S.R. 92(E) published in Gazette of India dated the 19th February, 2010, together with an explanatory memorandum rescinding Notification No. 114/2009-Cus., dated 1st October, 2009.
- (iii) G.S.R. 93(E) published in Gazette of India dated the 19th February, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Bus and Truck Radial Tyres, originating in, or exported from People's Republic of China and Thailand based on the final findings of the investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (iv) G.S.R. 95(E) published in Gazette of India dated the 20th February, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Cold Rolled Flat Products of Stainless Steel, originating in, or exported from People's Republic of China, Korea, European Union, South Africa, Taiwan, Japan, Thailand and United States of America based on the final findings of the investigations conducted by the Directorate General of Anti-dumping and Allied duties.
- (v) G.S.R. 132(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 42/96-Cus., dated 23rd July, 1996.
- (vi) The Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Amendment Rules, 2010, published in Notification No. G.S.R. 145(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.

(Placed in Library, See No. LT 2088/15/10)

(8) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 184(E) published in Gazette of India dated the 11th March, 2010, together with an explanatory

memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.

- (ii) G.S.R. 203(E) published in Gazette of India dated the 22nd March, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 107/2008-Cus., dated 6th October, 2008.
- (iii) G.S.R. 94(E) published in Gazette of India dated the 19th February, 2010, together with an explanatory memorandum seeking to exempt specified goods imported by the Organising Committee of Common Wealth Games, National Sports Federations, Common Wealth Games Federation Members or Common Wealth Games Associations or participating athletes, for the purpose of organising the Common Wealth Games, 2010 subject to the fulfilment of certain conditions.
- (iv) The Project Imports (Amendment) Regulations, 2010, published in Notification No. G.S.R. 128(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (v) G.S.R. 129(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 154/94-Cus., dated 13th July, 1994.
- (vi) G.S.R. 130(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the three Notifications, mentioned therein.
- (vii) G.S.R. 131(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum rescinding three Notifications, mentioned therein.
- (viii) G.S.R. 133(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 25/1999-Cus., dated 28th February, 1999.
- (ix) G.S.R. 134(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated 1st March, 2002.
- (x) G.S.R. 135(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 25/2002-Cus., dated 1st March, 2002.
- (xi) G.S.R. 136(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2005-Cus., dated 1st March, 2005.
- (xii) G.S.R. 137(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-Cus., dated 1st March, 2006.
- (xiii) G.S.R. 138(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting from customs duty on electrical energy other than the supply from SEZ to DTA.
- (xiv) G.S.R. 139(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting from special CVD to Electrical energy, when imported into India.
- (xv) G.S.R. 140(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to provide exemptions to films, gaming software etc. from customs duties.
- (xvi) G.S.R. 141(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to provide exemption from special additional duty of customs to parts, accessories of mobile phones, battery charges and its parts etc..
- (xvii) G.S.R. 142(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to provide exemption from special CVD.
- (xviii) G.S.R. 143(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to provide concessional customs duty of 5 % on all equipments, instruments etc. required for initial setting up of Solar Power Project or facility.

(xix) G.S.R. 144(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to exempt packaged and conned soft ware from Customs Duties.

(Placed in Library, See No. LT 2089/15/10)

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) G.S.R. 146(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to exempt the right to use packaged or canned software from whole of service tax subject to certain conditions.
- (ii) G.S.R. 147(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 24/2004- Service Tax dated 10th Spetember, 2004.
- (iii) G.S.R. 148(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 33/2004-Service Tax dated 3rd December, 2004.
- (iv) G.S.R. 149(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum recsinding Notification No. 01/2000- Service Tax dated 9th February, 2000.
- (v) The Export of Services (Amendment) Rules, 2010, published in Notification No. G.S.R. 150(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (vi) G.S.R. 151(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum recsinding Notification No. 33/2009- Service Tax dated 1st Spetember, 2009.
- (vii) G.S.R. 152(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum seeking to exempt from taxable service provided in relation to transport of specified goods by rail.
- (viii) G.S.R. 153(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 01/2006-Service Tax dated 1st March, 2006.
- (ix) G.S.R. 154(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting the taxable service provided by a Central or State Seed Testing Laboratory and Central or State Seed Certification Agency notified under Sees Act, 1966 from technical testing and analysis services and technical inspection and certification service.
- (x) G.S.R. 155(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting the taxable service provided in relation to transmission of electricity.
- (xi) G.S.R. 156(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting the taxable service provided in relation to erection, commissioning or installation of mechnaised food grain handling systems, equipment for setting up or substantial expansion of cold storage, and expansion of units for processing agricultural, apiary, horticultural, dairy, poultry, aquatic and marine products and meat.
- (xii) G.S.R. 157(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting the taxable service provided in relation to on-line informationa and database access or retrieval services and business auxiliary services by any Indian news agency subject to the fulfilment of certain conditions.
- (xiii) G.S.R. 158(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum superciding Notification No. 1/2002-Service Tax dated 1st March, 2002 and to explain certain

activities in the Continental Shelf and Exclusive Economic Zone of India.

- (xiv) The Service Tax (Determination of Value) Amendment Rules, 2010, published in Notification No. G.S.R. 159(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (xv) The Taxation of Services (Provided from outside India and Received in India) Amendment Rules, 2010, published in Notification No. G.S.R. 160(E) in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum.
- (xvi) G.S.R. 161(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum exempting the right to use packaged or canned software from whole of service tax subject to certain conditions.
- (xvii) The Service Tax (Amendment) Rules, 2010, published in Notification No. G.S.R. 88(E) in Gazette of India dated the 19th February, 2010, together with an explanatory memorandum.

(Placed in Library, See No. LT 2090/15/10)

(10) A copy each of the following Notifications (Hindi and English versions) under Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955:-

- (i) G.S.R. 162(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 2/2003-M&TP dated 1st March, 2003.
- (ii) G.S.R. 163(E) published in Gazette of India dated the 27th February, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 3/2003-M&TP dated 1st March, 2003.

(Placed in Library, See No. LT 2091/15/10)

(11) A copy of the Central Sales Tax (Registration and Turnover) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 183(E) in Gazette of India dated the 11th March, 2010, under sub-section (2) of Section 13 of the Central Sales Tax Act, 1956, together with an explanatory memorandum and corrigendum thereto published in Notification No. G.S.R. 206(E) dated 23rd March, 2010.

(Placed in Library, See No. LT 2092/15/10)

12.03 hrs.

*At this stage Shri Shailendra Kumar and some other hon. Members came
and stood on the floor near the Table*

अध्यक्ष महोदयः पेपर ले कराने दीजिए। आप वापस अपनी-अपनी सीट्स पर जाएं।

...(ब्यवधान)

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): Madam, I beg to lay on the Table:--

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2008-2009.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2093/15/10)

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Finance Corporation Limited and the Ministry of Power for the year 2010-2011.

(Placed in Library, See No. LT 2094/15/10)

(4) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Furnishing of Technical Details by the Generating Companies) Regulations, 2009 published in Notification No. F. No. L-7/138/(153)/2008-CERC in Gazette of India dated the 23rd October, 2009.
- (ii) The Central Electricity Regulatory Commission (Measures to relieve congestion in real time operation) Regulations, 2009 published in Notification No. L-7/139/(159)/2008 in Gazette of India dated the 24th December, 2009.
- (iii) The Central Electricity Regulatory Commission (Fixation of Trading Margin) Regulations, 2010 published in Notification No. L-7/25/(5)/2003-CERC in Gazette of India dated the 12th January, 2010.
- (iv) The Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 published in Notification No. L-1/12/2010-CERC in Gazette of India dated the 18th January, 2010.
- (v) The Central Electricity Regulatory Commission (Power Market) Regulations, 2010 published in Notification No. L-1/13/2010-CERC in Gazette of India dated the 21st January, 2010.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (4) above.

(Placed in Library, See No. LT 2095/15/10)

(6) A copy of the Notification No. L-1/(3)/2009-CERC (Hindi and English versions) published in Gazette of India dated the 24th January, 2010 notifying 1-1-2010 as the date on which the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 shall come into force issued under clause (2) of the said Regulation.

(Placed in Library, See No. LT 2096/15/10)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, on behalf of my colleague, Shri Dinesh Trivedi, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2097/15/10)

12.04 hrs.

*At this stage Dr. Rajan Sushant and some other hon. Members came
and stood on the floor near the Table*

*m05

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Madam, I beg to lay on the Table:--

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2098/15/10)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2007-2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 2099/15/10)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2008-2009.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT 2100/15/10)

12.04 ¼ hrs.
